

# POLICY WORDINGS (KEY REPLACEMENT COVER)

**Product Code: RSMOAC011**

**Plan I (without deductibles)**

## COVERAGE

1. In the event of keys to your car are lost/ misplaced or damaged, we will cover the cost incurred in repair/ replacement of keys including labour costs.
2. The value of the key to be linked to the IDV of Your Car
3. In case of theft of key(s), entire set comprising of key, lock and lockset would be replaced.
4. We will cover the cost of transporting your car, wherever warranted, to our nearest network garage or place of repair in the event of the loss or theft of your car key.
5. A claim preferred under this Clause will not impact your No Claim Bonus under your Base Package Policy covering your car. This is subject to no other claim for damage to / loss of your car being preferred by you during the currency of this policy.
6. We will pay you the full repair / replacement liability as assessed by us, without deducting any amount towards Depreciation.
7. We will not deduct any amount towards 'Deductibles' for a claim preferred under this clause.

## Conditions

1. **Maximum 2 replacements/ reimbursements** will be allowed during the policy period
2. A claim resulting from burglary or theft should be supported by a First Information Report (FIR) with the Police. You should provide Us with a copy of such FIR lodged, confirming the date and time of the incident.
3. Any items replaced under this endorsement, keys/ lock/ lockset will be of same nature – type, quality, quantity or standard and kind as the one for which the claim is being made
4. Any claim under this Clause shall be intimated to Us by You by way of a written communication/email, within 3 days of such loss or damage. Any information or evidence as required by Us, including Documents or Receipts, shall be produced.
5. In case of lost or stolen keys, all other duplicates of the lost or stolen keys are to be deposited with the Company
6. The replacement should be carried out in manufacturer's authorized dealership/ garages or company authorized garages
7. This add-on covers the insured events arising during the policy period within India. All claim payments will be in Indian Rupees only and payable in India.
8. The due observance and fulfilment of all the terms and conditions of this insurance by You or anyone acting on Your behalf in so far as they relate to anything to be done or complied with by You or anyone acting on Your behalf shall be a condition precedent to any liability of the Insurers to make payment under this add on cover
9. Due care and attention must be taken to avoid anything which may result in a claim under the policy
10. The Cover will be offered on annual basis and will run concurrently with the Package policy of the vehicle
11. The add-on cover is also subject to the terms, conditions and exceptions of the package policy to which this add-on cover is attached, unless specifically stated otherwise in the above wordings.

12. The car must be registered as a Private Vehicle / Car and used for Private purposes only.
13. If your car key is lost or stolen, we will, at our option, use our Authorised Garage network to replace the car key or replace the locks of your car. If you choose not to use them, we will pay you the amount that our Authorised Garage would have charged to replace the car key or repair / replace the locks of your car

### Exclusion

1. Any fraudulent, dishonest, malicious or criminal act committed by You or Your representative or in collusion with You resulting in damage/ loss to keys/lock/lockset.
2. Any loss or damage covered under the manufacturer's warranty
3. Any kind of consequential losses.
4. Replacement of locks set Assembly when only the parts need to be changed.
5. Damage to keys or locks due to wear and tear, weather, mechanical or electrical breakdown, cleaning, repairing restoring, or gradual deterioration/ loss of value.
6. Losses in respect of any property or expenses more specifically insured or any claim which but for the existence of this insurance should be recoverable under any other insurance or any scheme offered by the Manufacturer or Dealer or any other organisation associated with the vehicle
7. Claims or incidents that may give rise to a claim not notified directly in writing/email to Us within 3 days of the expiry of the Insurance.
8. Any fraudulent, dishonest or criminal act committed by You or Your representative or in collusion with You
9. Usage of vehicle other than for Private purposes
10. We will not pay for any storage cost or any other cost incurred while awaiting commencement of the repair to your car
11. Loss arising out of your car being left unattended and/or not properly locked (this includes any door, window, roof panel or hood being left open or unlocked)
12. Damage to the lock/key arising out of an accident that would be covered under the conventional motor package policy.
13. Replacement of lock(s)/lockset previously damaged prior to the date keys are lost or stolen.

### POLICY WILL BE CANCELLED AND NO REFUND OF PREMIUM WILL BE MADE IF:

1. Any OD claim fraudulently made
2. Any misrepresentation / concealment of facts resulting in a claim
3. On payment/consideration of **2 claims** under this clause, during the course of the Policy Period.

**Geographical area:** Within India

## Definitions

<b>You, Your, Policy holder</b>	The person named as the policyholder on your current Certificate of Motor Insurance and Policy Schedule.
<b>Your car</b>	Any private motor vehicle insured under your policy and as specified on your current Certificate of Motor Insurance and Policy Schedule
<b>We, Company, Insurer</b>	The Insurance Company as defined in your Certificate of Motor Insurance and Policy Schedule
<b>Policy period</b>	The length of time covered by this insurance, as shown on your current Certificate of Motor Insurance.
<b>Policy Schedule</b>	The document that bears the details of the car we are insuring and the coverage along with the schedule of premium paid by you
<b>Certificate of Insurance and Policy Schedule</b>	The legal document which is evidence that you have the insurance and Policy Schedule needed by law, showing who can drive the car and for what purposes it can be used. The document also contains the details of the car we are insuring and the coverage along with the schedule of premium paid by you
<b>Authorized garage</b>	A motor vehicle repair garage authorized by us

*\*This prospectus is for the add-on cover to be offered along with a Private Car Package Policy*

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